

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 281 OF 2015 &**  
**IA NOS. 460 & 480 OF 2015 &**  
**IA NOS. 167, 332 & 387 OF 2016**

**&**  
**RP NO. 04 OF 2016 IN A.NO. 255 OF 2013**

**Dated: 05<sup>th</sup> April, 2019**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**The Tata Power Delhi Distribution Ltd. .... Appellant(s)**  
**Vs.**  
**Delhi Electricity Regulatory Commission & Ors. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. Anupam Varma  
Mr. Rahul Kinra  
  
Ms. Sakshi Mehrotra (*Rep.*)  
Mr. Anurag Bansal (*Rep.*)  
  
Counsel for the Respondent(s) : Mr. Dhananjay Baijal For R-1  
  
Mr. S.K. Chaturvedi  
Mr. Dinesh Singh for R-2  
  
Mr. H.S. Phoolka  
Mr. Sumeet Pushkarna  
Mr. Devanshu L  
for Respondent Pension Trust

**R.P. NO. 04 OF 2016 IN**  
**APPEAL NO. 255 OF 2013**

**In the matter of:**

**Tata Power Delhi Distribution Ltd. .... Review**  
**Vs. .... Petitioner/R-4**  
  
**Delhi Transco Ltd. .... Appellant(s)**  
  
**Delhi Electricity Regulatory Commission & Ors. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. Anupam Varma  
Mr. Rahul Kinra  
  
Ms. Sakshi Mehrotra (Rep.)  
Mr. Anurag Bansal (Rep.) (TPDDL)  
  
Ms. Swapna Seshdari  
Ms. Neha Garg

Counsel for the Respondent(s) : Mr. Pradeep Mishra  
Mr. Manoj Kumar Sharma for R-1  
  
Mr. H.S. Phoolka, Sr. Adv.  
Mr. Sumeet Pushkarna  
Mr. Devanshu L  
for Respondent Pension Trust

### **ORDER**

Learned counsel. Mr. Dhananjaya Baijal, appearing for the Respondent No.1 submitted that Mr. Nikhil Nayyar, who is the arguing counsel for Respondent No.1 in Appeal No.281 of 2015 is designated as Senior counsel and seeks some time to engage another counsel.

Submission made by learned counsel appearing for the Respondent No.1, as stated above, is placed on record.

List this matter on 17<sup>th</sup> May, 2019 on the request of the learned counsel appearing for the Respondent No.1 to enable them to make alternate arrangements and to engage another counsel to represent the Respondent No.1.

Post these matters on **17.05.2019 before the regular bench** as agreed by the learned counsel appearing for both the Parties.

**(S.D. Dubey)**  
**Technical Member**  
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**(Justice N.K. Patil)**  
**Judicial Member**